

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 934/97

Date of Order: 25.7.97

BETWEEN :

A.Ajay Kumar

.. Applicant.

VS.

1. Union Public Service Commission
rep. by its Secretary, Dholpur House,
Shahjahan Road, New Delhi-

2. Union of India, rep. by its
Secretary to the Govt. of India,
Ministry of Personnel,
New Delhi.

.. Respondents.

- - -

Counsel for the Applicant

.. Mr. M.Srinivasa Rao

Counsel for the Respondents

.. Mr. V.Rajeswara Rao

- - -

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

- - -

J U D G E M E N T

X Oral order as per Hon'ble Shri B.S. Jai Parameshwar, M(J) X

- - -

Heard Mr. M.Srinivasa Rao, learned counsel for the applicant and Mr. V.Rajeswara Rao, learned standing counsel for the respondents.

2. The applicant had appeared for Civil Services Main Examination 1996 conducted by the UPSC in Hyderabad. His Roll No. was 008284. He was supplied with the marks sheet on 23.6.97. It is stated that his ^{the subject} code number is 43 and he had taken Anthropology as optional subject in the examination. His case is that he had done well in Anthropology paper ¹ and

Te

he was astonished to found that he had secured 106 marks for 300.

3. Hence he had filed this OA praying to call for the answer script of the said Anthropology Paper-I (Code No. 43) of Civil Services Main Examination conducted by the UPSC for the year 1996 and examine whether all the answers for all the six questions attempted by him are properly valued by getting them revalued by competent Professors and whether all the marks he secured for his answers were correctly totalled and direct the respondents to accord and allot the proper ranking to him in Civil Service Main Examination as per the result of the above mentioned correct valuation and for totalling of the marks he secured and to pass such other reliefs.

4. The applicant was informed by letter No. F.2/1/97-CS (M) / 96/8284, dt. 11.7.97 (A-4) that his representation dt. 25.6.97 was considered and he was informed that his answer script/ result in Anthropology Paper-I has been re-checked and it has been verified that there is no mistake of any kind. Inspite of the reply he has filed this OA for rechecking of the answer script. Normally, once it was checked need not be rechecked. However a doubt has been created by the applicant in this OA.

5. In view of the above we are ordering rechecking of the Anthropology Paper-I by the Respondent No.1 to recheck the addition and also ensure that no answers are left without valuation. R-1 should also ensure that the answer sheet is the correct one by comparing the handwriting of the answer sheet with that of the handwriting in the application form. After the rechecking is over a suitable reply should be given to the applicant within 2 months from the date of receipt of a copy of this order.

.. 3 ..

27

6. The OA is ordered accordingly. No costs.

• B.S. JAI PARAMESHWAR)
Member (Judl.)
25/7/97

one
(R.RANGARAJAN)
Member (Admn.)

Dated : 25th July, 1997
(Dictated in Open Court)

sd

Auth
31-7-97
D.R.(J)

3.4.33

Copy to:

1. The Secretary, Union Public Service Commission,
Dholpur House, Shahjahan Road, New Delhi.
2. The Secretary to the Govt. of India, Min. of Personal,
New Delhi.
3. One copy to Mr. M. Srinivasa Rao, Advocate, CAT, Hyderabad.
4. One copy to Mr. V. Rajeswara Rao, Addl. CGSC, CAT, Hyderabad.
5. One copy to HBSJ, M (J), CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

case
SP/97

YD

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR: M.
(J)

DATED: 25/7/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in

D.A. NO. 934/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

